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O.A. No. 506 of 2007

Order dated: 26.03.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member (J)

Heard Mr. P.K.Kar, Ld. Counsel appearing for the applicant and Mr. S.B.Jena, Ld. Additional Standing Counsel for the Respondents.

2. In the light of Annexure-R/1, produced along with the counter reply, the applicant is now satisfied with regard to the payment of GPF amount but, at the same time, Ld. Counsel for the applicant alerts this Tribunal to show the plight of an employee, like the applicant to get back the amount deducted from his salary to his GPF account after his retirement, the applicant has to run from pillar to post and lastly has to come to this Tribunal.

3. In the above circumstances, it is only proper for this Tribunal to impose exemplary cost to the Respondents. Admittedly, there is inordinate delay in disbursement of the GPF amount to the applicant.

4. To the above argument, Ld. Counsel appearing for the Respondents, Mr. S.B.Jena contends that as per the

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materials now placed before this Tribunal, it could be seen that there were some missing ~~amount~~ <sup>account</sup> of the GPF of the applicant and that has to be traced out by the Respondents authorities and so the delay has occurred and, normally, this delay may not be given a cause to impose any cost on the Respondents.

5. However, considering all these aspects, this Tribunal is of the view that this may be a rare incident in the case of the office of Accountant General but it shall not be an incident to be repeated by the office of the Accountant General with regard to GPF amount of any employee of the Government.

6. In the above circumstances, this Tribunal ~~only~~ order a cost of Rs. 500/-, which may be given as Advocate's fee for the Ld. Counsel appearing for the applicant. This said amount of Rs. 500/- shall be paid by the office of the first Respondent within three months from today and further this Tribunal direct the said amount shall be recouped from the erring officer/officers, namely, who is/are responsible for the delay caused in the matter. Even if, any such officer is found retired from service on enquiry, that amount shall be deducted from the pension.

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7. With the above direction, the O.A. is disposed of.

JK 9/11/97

MEMBER (J)

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